

**Central Administrative Tribunal
Ernakulam Bench**

OA No.180/00431/2019

Monday, this the 15th day of July, 2019.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

Ambili B., aged 52 years
W/o Subhash
Assistant Registrar of Companies,
Office of the Registrar of Companies,
Company Law Bhavan, Kakkanad,
Kochi-682 021.Residing at: Flat No.4-A
“Oak Wood”, Skyline City Park Apartments,
Jawahar Nagar, Kadavanthra, Cochin-682 020
Applicant

(Advocate: Mr. T.C.Govindaswamy)

versus

1. Union of India represented by
the Secretary to the Government of India
Ministry of Corporate Affairs,
Shastri Bhavan, New Delhi-110 001.

2. The Regional Director
Ministry of Corporate Affairs,
Shastri Bhavan, Chennai-600 006.

3. The Registrar of Companies
Company Law Bhavan, BMC Road,
Thrikkakara, Cochin-682 021.
Respondents

(Advocate: Mr.V.A.Shaji, ACGSC)

The OA having been heard on 15th July, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)**By E.K.Bharat Bhushan, Administrative Member**

Today, Smt.Kala T, learned counsel for the applicant submitted that she wishes to file a rejoinder. Sri V.A.Shaji, learned ACGSC, on the other hand, submitted that the OA itself is premature because, against the transfer order dated 6th June, 2019, a representation dated 10th June, 2019, a copy of which is available at Annexure A5, was filed, addressed to the first respondent through proper channel. It is submitted that the representation is engaging the attention of the first respondent who shall be shortly deciding it on merit.

2. At this point, we are of the view that the OA can be disposed of by directing respondent No.1 to consider the representation referred to above, in accordance with law, and take an expeditious decision on it, in any case within thirty days from receipt of this order. Ordered accordingly.

3. The applicant is not to be disturbed from his present station until the representation is considered and disposed of. OA stands disposed of.

**(Ashish Kalia)
Judicial Member**

**(E.K.Bharat Bhushan)
Administrative Member**

aa.

Annexures filed by the applicant:

Annexure A1: Copy of the office order bearing No.A-22012/1/2019-Ad.II dated 6th June, 2019 issued from the office of the first respondent.

Annexure A2: Copy of the office order bearing No.A-32012/01/2018-Admn.II dated 10.5.2019 issued from the office of the 1st respondent.

Annexure A3: Copy of the office order bearing No.A-32012/01/2018-Admn.II (ii) dated 3.6.2019 issued from the office of the 1st respondent.

Annexure A4: Copy of the office order bearing No.A-32012/01/2018-Ad.II dated 23.5.2019 issued from the office of the 1st respondent.

Annexure A5: Copy of detailed representation dated 10.6.2019 submitted by the applicant addressed to the 1st respondent.

Annexure A6: Copy of the office memorandum bearing No.A-22011/1/2011-Ad.II dated 3.2.2012 issued from the office of the 1st respondent.

Annexure A7: Copy of the office memorandum bearing No.A-42011/123/2013-Ad.II dated 1.1.2014 issued from the office of the 1st respondent.

Annexure A8: Copy of the office memorandum bearing No.A-42011/12/2016-Ad.II dated 18.10.2016 issued from the office of the 1st respondent.